

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00337/2020

DATED THIS THE 03rd DAY OF AUGUST, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence at New Delhi)

Rezorio
S/o Sri Barnard Antharaj
Aged about 59 years,
Ex.Trackman
O/o Senior Section Engineer/P.Way
S.W.Railway, Mandya
R/o # 226/1, Bannur Main Road
Shakthinagar, Mysuru-570029.Applicant

(By Advocate Shri K.Shivakumar - through video conference)

Vs.

1. Union of India,
Rep. by General Manager
S.W.Railway
Gadag Road
Hubballi-580020.

2. Senior Divisional Personnel Officer
S.W.Railway
Bengaluru-560023.

.....Respondents

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- i. Direct the respondents to release the pension and other settlement benefits immediately and to pay the interest for the delayed payment of gratuity and
 - ii. Grant any other relief or reliefs as deemed fit and proper in the interest of justice and equity.
2. At the very outset, learned counsel for the applicant stated that before filing the present Original Application, the applicant had submitted a representation dated 09.08.2019 which was followed by reminder letters dtd.15.11.2019 and 14.02.2020. A period of about one year has elapsed and until today no decision has been taken by the respondents over his said representation. Learned counsel further submitted that the applicant would be satisfied if a direction is issued to the respondents to take a decision over his pending representation dtd.09.08.2019 within a timeframe.
3. Keeping in view the afore stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
4. Accordingly the Original Application is disposed of with a direction to respondents to decide the applicant's representation dated 09.08.2019(Annexure-A2) and pass a reasoned and speaking order in accordance with law within a period of two(2) months from the date of receipt of a certified copy of this order. Before taking such a decision, the

applicant shall also be afforded an opportunity of hearing.

5. The OA stands disposed of in the above terms. There shall be no order as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/